

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RADIUS SUMER DEVELOPERS
PRIVATE LIMITED**

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1. | Name of corporate debtor | RADIUS SUMER DEVELOPERS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 13/11/2014 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Mumbai. |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45400MH2014PTC259274 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra(East), Mumbai City, Mumbai, Maharashtra, India, 400051 |
| 6. | Insolvency commencement date in respect of corporate debtor | 18.03.2025 |
| 7. | Estimated date of closure of insolvency resolution process | 14.09.2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email Id: cirpradiussumerdeveloperpvtltd@gmail.com brupadhyay.irp@gmail.com |
| 11. | Last date for submission of claims | 01.04.2025 being the 14 th day from the date of receipt of order. |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Allottees Real Estate Projects |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1. Girish Krishna Hingorani 2. Sanjeev Goel 3. Vallabh Narayandas Sawana |



| | | |
|-----|--|--|
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | cirpradiussumerdeveloperpvtltd@gmail.com |
|-----|--|--|

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Radius Sumer Developers Private Limited** on 18th Day of March, 2025.

The creditors of **Radius Sumer Developers Private Limited** are hereby called upon to submit their claims with proof on or before 1st April, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class **Allottees Real Estate Projects** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Bharat Ramakant Upadhyay
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289



Date: 20.03.2025

Place: Mumbai

NOTICE OF LOSS OF SHARE CERTIFICATES
 NOTICE is hereby given that the following Share Certificate(s) issued by ICICI Bank Ltd (the Company) are stated to have been lost or misplaced and the registered shareholders(s) applied for issue of duplicate share certificate(s)

| Folio No. | REGISTERED SHARE HOLDER(S) | CERT. NO. | DIST. FROM | DIST. TO | EQUITY SHARES |
|-----------|--|----------------|-----------------------|-----------------------|---------------|
| 1008472 | 1. ANTOINETTE RODRIGUES 2. JOAQUIM RODRIGUES (DECEASED) | 7857 906816 | 4420456 5830230841 | 4420955 5830230890 | 500 50 |

Any Persons who has/ have claim in respect of the said certificate(s) should lodge his/her/ their claim with all supporting documents with the Company or **Klin Technologies Limited**, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032. If no valid and legitimate claim is received Within 15 days from the date of publication of this Notice, the Company will proceed to issue Duplicate Share Certificate(s) to the share holders listed above and no further claim would be entertained from any other person(s).

Name of the Shareholder 1
 Antoinette Rodrigues
Name of the Shareholder 2
 Joaquim Rodrigues (Deceased)

Place : Mumbai
Date : 21-03-2025

JENBURKT PHARMACEUTICALS LIMITED
 Nirmala Apartments, 93, JP Rd, Azad Nagar, Andheri West, Mumbai, Maharashtra 400058

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

| Folio No. | Name of the Share Holder | No. of Shares | Distinctive Nos. | Certificate Nos. |
|-----------|----------------------------------|---------------|-------------------|------------------|
| H000722 | Hansa V Bhagat & Sanjay V Bhagat | 200 | 3518201-3518400 | 16590 - 16591 |
| H000722 | Hansa V Bhagat & Sanjay V Bhagat | 100 | 3518501 - 3518600 | 16593 |
| H000722 | Hansa V Bhagat & Sanjay V Bhagat | 800 | 3519101 - 3519900 | 16599 - 16606 |
| H000722 | Hansa V Bhagat & Sanjay V Bhagat | 300 | 4306401 - 4306700 | 24472 - 24474 |
| H000722 | Hansa V Bhagat & Sanjay V Bhagat | 300 | 4306801 - 4307100 | 24476 - 24478 |
| | Total | 1700 | | |

Place: Mumbai
Date: 21/03/2025
Name of the Shareholders: 1.Hansa V. Bhagat
 2.Sanjay V. Bhagat

Public Notice
 TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of (name of Company) **Mahindra & Mahindra Limited** having its Registered Office at - Gateway Building, Apollo Bunder, Mumbai, Maharashtra, 400001.

Registered in the name of the - **Anand Chakrapani** Following Shareholder/s have been lost by them.

| Sr. No. | Name of the Shareholder/s | Folio No. | Certificate No. | Distinctive Number/s | No. of Shares | Total Number of Shares & Face Value |
|---------|---------------------------|-----------|-----------------|-------------------------|---------------|-------------------------------------|
| | Anand Chakrapani | A012297 | 419912 | 1241336092 - 1241336567 | 476 | 952 Equity shares in |
| | | 2020729 | 6603009 | - 6603152 | 144 | 144 |
| | | 2021023 | 6708437 | - 6708768 | 332 | 05/- Paid Up |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **KFin Technologies Ltd, Kavya Selenium Tower B, Plot number 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana, 500032** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai
Date: 21.03.2025
Anand Chakrapani
 Name of Shareholder.

Belindia Finance & Investments Pvt Ltd
 CIN: U65993MH2005PTC152862
 154 / C, Mittal Court, Nariman Point, Mumbai - 400 021.
 Tel.: 67681111 Fax: 67681199 Email: belindia@rosyblue.co.in

NOTICE

Notice is hereby given that the Company has received the following requests to transfer the equity shares from Prasad Trading and Finance Pvt Ltd. ("Transferor") to Vikram Ramesh Parekh and Chetan Ramesh Parekh, the proposed transferee(s) ("Transferee").

The details of the proposed transfers are:

| Sr. No. | Folio no. | Name of Transferor (s) | No. of equity shares of Rs.10 each | Distinctive numbers | Name of the Transferee(s) |
|---------|-----------|------------------------------------|------------------------------------|---------------------|---|
| 1 | BI-27 | Prasad Trading and Finance Pvt Ltd | 50000 | 2040751 to 2090750 | Vikram Ramesh Parekh and Chetan Ramesh Parekh |

Any person who has any objection in respect of the proposed transfer of equity shares referred to above, shall intimate in writing to the Director at the Registered Office of Company or abovementioned email, within 7 days from the date of publication of this notice and if no objection is received by the Company within the stipulated period then the Company shall proceed with the transfer of the said equity shares in favour of the above-mentioned transferee(s), without any further intimation.

Belindia Finance & Investments Pvt. Ltd.
 Sd/-
 Rajiv R Jhaveri
 Director
 DIN 00049550
 20 March 2025
 Mumbai

NUCFDC
 NATIONAL URBAN CO-OPERATIVE FINANCE AND DEVELOPMENT CORPORATION LIMITED
 Regd. Office: B-14, 3rd Floor, A-Block Shopping Complex, Naraina Vihar, Ring Road, New Delhi - 110 028. • CIN: U65990DL2020PLC363322

Corporate Office: G-4, Windfall Building, Sahar Plaza Complex, J. B. Nagar, Andheri Kurla Road, Mumbai - 400 059. • Email: info@nucfdc.in • Phone: +91 86557 21727

PUBLIC NOTICE

Notice is hereby given for the information of public that pursuant to Para 69 of RBI Master Directions DNBR.PD.008/03.10.119/2016-17 dated September 01, 2016 and in accordance with the approval accorded by Reserve Bank of India (RBI) vide its letter dated 4th March, 2025 for change in constitution of Board of Directors of the company by nomination, the following persons are being appointed, as directors on the Board of the Company by major shareholders and representing their respective Institutions:

- Shri Pankaj Kumar Bansal**, IAS, as director representing National Co-operative Development Corporation New Delhi;
- CA Sunil Vithal Saudagar** as director representing Saraswat Co-operative Bank Limited, Mumbai,

Stakeholders / members of the public may raise their concern, if any, in the matter of appointments within 30 days from the date of publication of this notice, to the company on the designated email ID: info@nucfdc.in and addressed to the undersigned. This Public Notice is also available on the company's website at www.nucfdc.in.

For National Urban Co-operative Finance and Development Corporation Limited,
Prabhat Chaturvedi
 Chief Executive Officer (CEO)

FORM A - PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RADIUS SUMER DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of corporate debtor | RADIUS SUMER DEVELOPERS PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 13/11/2014 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Mumbai. |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45400MH2014PTC295274 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | ONE BKC, A Wing, 1401, Plot No. C66, G Block, Bandra Kurla Complex, Bandra(East), Mumbai City, Mumbai, Maharashtra, India, 400051 |
| 6. Insolvency commencement date in respect of corporate debtor | 18.03.2025 |
| 7. Estimated date of closure of insolvency resolution process | 14.09.2025 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Bharat Ramakant Upadhyay Reg. No.: IBI/I/A-002/II/NO0120/2017-18/10289 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near VidyaVihar Station, Ghatkopar- West, Mumbai - 400086 Email Id registered with IBI: brupadhyay@hotmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near VidyaVihar Station, Ghatkopar- West, Mumbai - 400086 Email Id registered with IBI: brupadhyay@hotmail.com Emails to be sent on Email Id: radiussumerdevelopersprivate@gmail.com brupadhyay@gmail.com |
| 11. Last date for submission of claims | 01.04.2025 being the 14th day from the date of receipt of order. |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Allottees Real Estate Projects |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1. Girish Krishna Hingrani 2. Sanjeev Goel 3. Valabh Narayandas Sawana |
| 14. (a) Relevant Forms and (b) Details of authorized representatives available at. | radiussumerdevelopersprivate@gmail.com |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Radius Sumer Developers Private Limited** on 18th Day of March, 2025.

The creditors of **Radius Sumer Developers Private Limited** are hereby called upon to submit their claims with proof on or before 1st April, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class **Allottees Real Estate Projects** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.03.2025
Place: Mumbai
Bharat Ramakant Upadhyay
 Interim Resolution Professional
 Reg. No.: IBI/I/A-002/II/NO0120/2017-18/10289

यूको बैंक UCO BANK
 (A Govt. of India Undertaking)
 Head Office-Block, Department of Information Technology
 3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER

UCO Bank Invites tender for Supply, Printing & Personalization of 40 lakh EMV Chip based Contact & Contactless cards
 For more details, please refer to <https://www.ucobank.com> or <https://gem.gov.in>

Date: 21.03.2025
Assistant General Manager
Department of Information Technology

JSW STEEL LIMITED
Registered Office: JSW Centre, Bandra Kurla Complex, Bandra (e), Mumbai - 400051

NOTICE is hereby given that the certificates for the undermentioned securities of the company have been lost and the holders of the securities have applied to the company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date, else the company will proceed to issue duplicate certificates without further intimation.

| Name of the Holder | Folio No. | No. Of Shares | Distinctive Nos. | Certificate Nos. |
|--------------------|------------|---------------|-------------------------|------------------|
| Kamini Raizada | JSW1160884 | 1500 | 241533391 To 2415334890 | 2691523 |

Place: Mumbai
Date: 21-03-2025
Name of the Shareholders:
Kamini Raizada

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 440 Equity Shares of Rs.10/- (Rupees Ten only) each with Folio No. **041586966** of **Reliance Industries Ltd**, having its registered office at **Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra, 400021** registered in the name of **NEMIN VORA** and **JIMMY VORA** have been lost. **NEMIN VIRENDRA VORA** and **JHANAVI NRUPESH SHAH** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

| Folio | Certificate No. | Dist. From | Dist. To | No. of Shares |
|-----------|-----------------|------------|------------|---------------|
| 041586966 | 20118264 | 392776525 | 392776574 | 50 |
| 041586966 | 50063392 | 1155017384 | 1155017388 | 5 |
| 041586966 | 54971965 | 1335431471 | 1335431520 | 50 |
| 041586966 | 56093563 | 392776575 | 392776579 | 5 |
| 041586966 | 62442159 | 2206004411 | 2206004510 | 110 |
| 041586966 | 66694164 | 6878834264 | 6878834483 | 220 |

Date: 21-03-2025
Place: Mumbai
NEMIN VIRENDRA VORA
JHANAVI NRUPESH SHAH

Notice

This is to inform you that our **Dadar (East), Mumbai Branch** is shifting to **Ground Floor, Shop No. B3 and B4, Imperial Mahal, Khodadad Circle, Dadar (East), Mumbai - 400014 in May 2025.**

The existing lockers too will be relocated to the new address.

Contact the Branch Manager for any details.
Kotak Mahindra Bank Ltd.

CORRIGENDUM

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COMPANY SCHEME APPLICATION NO. C.A.(CAA)/12/MB-1/2025
 In the matter of the Companies Act, 2013;

And

In the matter of Sections 230 to 232 read with Section 66 and Section 52 and other applicable provisions of the Companies Act, 2013 and Rules framed there under as in force from time to time;

And

Composite Scheme of Amalgamation and Arrangement between the Valor Estate Limited and Esteem Properties Private Limited and Advent Hotels International Private Limited and their respective shareholders and creditors under Sections 230 to 232

| Valor Estate Limited having registered office at | First Applicant |
|--|-------------------|
| 7th Floor, Resham Bhavan, Veer Nariman Road, Churchgate, Mumbai, Maharashtra, India, 400020 (CIN: L70200MH2007PLC166818) | Company / Company |

CORRIGENDUM TO THE NOTICE AND ADVERTISEMENT OF THE MEETING OF EQUITY SHAREHOLDERS OF FIRST APPLICANT COMPANY SCHEDULED TO BE HELD ON FRIDAY, MARCH 28, 2025 AT 3.00 PM IST THROUGH VIDEO-CONFERRING / OTHER AUDIO VISUAL MEANS

This is in continuation of the Notice and Advertisement dated February 26, 2025, published by the Company in newspaper "**Business Standard**" in English language and a translation thereof in Marathi language in newspaper "**Navshakti**" having wide circulation in state of Maharashtra regarding notice of the meeting of the Equity Shareholders of the Company (the "**Notice**"), to be convened on March 28, 2025 at 3:00 P.M. (IST) (the "**Meeting**"), through Video Conferencing / Other Audio Visual Means pursuant to the directions of Hon'ble NCLT, Mumbai Bench vide its order pronounced on February 11, 2025.

As mentioned in the said Notice, the remote e-voting period for the said Meeting was to commence from Saturday, March 22, 2025 at 9:00 AM (IST). However, based on inputs received from the Depositories and the Registrar and Transfer Agents regarding the technical difficulties in processing the BENPOS data between the cut-off date and the commencement of remote e-voting period as mentioned in the Notice, the commencement time for remote e-voting has now been revised and rescheduled to commence from Monday, March 24, 2025, at 9:00 A.M. (IST).

For ease of reference, we have reproduced below the details relating to the remote e-Voting facility that would be available to the shareholders:

| Commencement of remote e-Voting period (Revised) | Monday, March 24, 2025 at 9.00 a.m. (IST) |
|--|---|
| End of remote e-Voting period | Thursday, March 27, 2025 at 5:00 p.m. (IST) The remote e-voting module shall be disabled by NSDL thereafter. |

Kindly note that there is **no other change** in relation to the meeting details. The Corrigendum to the Notice and Advertisement is also hosted on the website of the Company at <https://www.dbrealty.co.in/scheme-of-arrangement>.

Date: March 20, 2025
Place: Mumbai
Sd/-
Mahesh Kuvadia
 NCLT appointed Chairperson for the Meeting of Company

KYOORIUS DIGITAL PRIVATE LIMITED
 Regd Off.-2nd Floor, Kohinoor Estate, 165, Tulsipipe Road, Lower Parel - 400013 Dist. - Mumbai
 CIN: U74300MH2007PTC170088

In the National Company Law Tribunal
 Mumbai Bench-V
 In the matter of the Companies Act, 2013

And

In the matter of Sections 230 read with Section 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

And

In the matter of Scheme of Amalgamation between Kyoorius Digital Private Limited ("KDPL" or the Transferor Company 1) and Kyoorius Communications Private Limited ("KCPL" or the Transferor Company 2) into Transasia Fine Papers Private Limited ("TFPPL" or the Transferee Company) and their respective shareholders ("Scheme")

C.A.(CAA) / 156 (MB) / 2024

Kyoorius Digital Private Limited..... Transferor Company 1
 Kyoorius Communications Private Limited..... Transferor Company 2
 Transasia Fine Papers Private Limited..... Transferee Company

Notice and Advertisement of notice of the meeting of Unsecured Creditors of Kyoorius Digital Private Limited, Transferor Company 1

Notice is hereby given that by an Order dated the 22nd January 2025, the Mumbai Bench of the National Company Law Tribunal ("Tribunal") has directed to hold a meeting of the unsecured creditors of the Kyoorius Digital Private Limited for the purpose of considering, and if thought fit, approving with or without modification, the Amalgamation embodied in the Scheme of Amalgamation between Kyoorius Digital Private Limited and Kyoorius Communications Private Limited into Transasia Fine Papers Private Limited and their respective shareholders.

In pursuance of the said Order and as directed therein further notice is hereby given that a meeting of the unsecured creditors of the Transferor Company 1 will be convened and held at 2nd Floor, Kohinoor Estate 165, Tulsipipe Road, Lower Parel, Mumbai 400 013, Maharashtra, India, not later than 48 hours before the meeting.

Copies of the said Scheme of Amalgamation and of the Statement under Section 230 can be obtained free of charge at the registered office of the Transferor Company 1 or from the office of its Professional, CA Harsh Ruparelia I/B M's A R C H and Associates, Professional at 1804, Anmol Pride, SV Road, Goregaon West, Mumbai 400 104.

Persons entitled to attend and vote at the meeting, may vote in person or by proxy, provided that the Proxy/In the prescribed form is deposited at the registered office of the Transferor Company 1 at 2nd Floor, Kohinoor Estate 165, Tulsipipe Road, Lower Parel, Mumbai 400 013, Maharashtra, India, not later than 48 hours before the meeting.

Forms of proxy are available at the registered office of the Transferor Company 1.

The Tribunal has appointed Mr. H V Subba Rao, Former NCLT Member, as Chairman of the said meeting. The abovementioned Scheme, if approved by the meeting, will be subject to the subsequent approval of the Tribunal.

Dated this 21st day of March, 2025
 For Kyoorius Digital Private Limited
 Sd/-
 Mr. H V Subba Rao
 Chairman appointed for the Meeting

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 1540 Equity Shares of Rs. 1/- (Rupees one only) each with Folio No. **07501259** of **State Bank of India** having its registered office at **Corporate Centre, 14th Floor, State Bank Bhavan, Madame Cama Marg, Mumbai, Maharashtra, 400021** registered in the name of **Nand Kishore Lohia** have been lost. **Krishna Kumar Lohia** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

| Folio No. | Certificate Number | Distinctive Number (From) | Distinctive Number (To) | No. of Shares |
|-----------|--------------------|---------------------------|-------------------------|---------------|
| 07501259 | 6301334 | 8057907505 | 8057909044 | 1540 |

Date: 21-03-2025
Place: Mumbai
Krishna Kumar Lohia

SCHAEFFLER INDIA LIMITED
 CIN: L29130PN1962PLC204515
 15th Floor, ASTP (Amar Sadanand Tech Park), Baner, Pune, Maharashtra, 411045

NOTICE OF LOSS OF SHARE CERTIFICATE

NOTICE is hereby given that the following share certificates issued by the Company is stated to have been lost/misplaced or stolen and the Registered Holders thereof has applied to the Company for the issue of Duplicate Share certificates.

| Folio No. | Certificate No. | Distinctive Nos. | Shares | Names of Shareholders |
|-----------|-----------------|------------------|--------|-------------------------------------|
| 00015880 | 267 | 185126-187125 | 2000 | Bharati N Kataria & Madan A Kataria |

The Public are hereby warned against purchasing or dealing in any way, with the above share certificates. Any person who has any claim in respect of the said share certificates, should lodge such claim with the Company at its Regd. Office at the address given above within 15 days of publication of this Notice, after which no such claim will be entertained and the Company will proceed to issue Duplicate share certificates.

Date: 21.03.2025

NOTICE FOR LOSS OF SHARE CERTIFICATE

We, **KALIYA MURTHY THIRUMALAI** (PAN : GLGP4052P) are jointly holding 100 shares of Face Value Rs. 10/- in United Spirits Limited (formerly: McDowell & Co. Limited) UB Tower, #24 Vittal Malya Road, Bengaluru-560001 in Folio MS140231 bearing Share Certificate Number 509688 with Distinctive Numbers from 43122889 - 43122988.

We hereby give notice that the said Share Certificate(s) are lost and we have applied to the company for issue of duplicate Share Certificates and Exchange of the same with Face Value Rs. 2/- Certificate.

The Public is hereby warned against purchasing or dealing in any way with the said Share Certificates. The company may issue duplicate Share certificates if no objection is received by the company within 30 days of the publication of this advertisement, after which no claim will be entertained by the Company in that behalf.

Place: Chennai
Date: 21.03.2025
Folio No: MS140231

ANDHRA PRADESH POWER DEVELOPMENT COMPANY LIMITED
E-PROCUREMENT NOTIFICATION

APPDCL invites Tender for Supply of " Premium Make PST-1320 Scoop Coupling for Coal Handling Plant for SDSTPS" through AP e-Procurement platform vide NIT No. M100026544. For Further details, please visit: www.apgcco.gov.in OR <https://tender.approcurement.gov.in>

Chief General Manager
 Office No.509, Kosta Commercial Complex, Poddar Road, Pimpal nagar, Malad East, Mumbai 400097, Mobile: 8080651995
 Email Id: milindnarglic@gmail.com

NOTICE

NOTICE is hereby given that the Certificate (s) for CIPLALIMITED standing in the name (s) of **NIRANJAN VRAJLAL DALAL (Deceased) AND SHAUNAK NIRANJAN DALAL (Deceased)**

| Folio No. | No. of Securities | Certificate No. | Distinctive No. |
|------------|-------------------|-----------------|---------------------|
| CIP0018490 | 750 RS. 2/- | 501760 | 74243096 - 74243845 |
| CIP0018490 | 1125 RS. 2/- | 501760 | 74243096 - 74243845 |

has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Date: 21/03/2025
Place: Mumbai
NIRANJAN VRAJLAL DALAL (Deceased)
SHAUNAK NIRANJAN DALAL (Deceased)

MAHAGENCO
 Maharashtra State Power Generation Co. Ltd.

NOTICE-SRM-84

Following Tenders are published on <https://eprocurement.mahagenco.in>

| Sr. No. | E-Tender No. | Subject | EMD/Estimated Value |
|---------|--------------------------------|---|---|
| 1 | 210MW/WTP/T-725/RFX-3000055839 | One year work contract for Sampling & Analysis of various Air & Water samples in & around Koradi TPS (210 MW). | Rs. 67,752.00 Rs. 6,425,240.64 |
| 2 | 660MW/C&I/T-726/RFX-3000055387 | Supply of Servo Valves For Governing system at 3x660MW Koradi TPS. | Rs. 41,725.00 Rs. 3,822,500.00 |
| 3 | 660MW/WTP/T-727/RFX-3000055899 | Work contract for Design, Fabricate and Installation of anti-corrosive FRP ladders, walkway railing support and gratings over bulk storage acid and alkali tanks at water treatment plant of 3x 660 MW KTPS Koradi. | Rs. 19,337.00 Rs. 1,583,700.00 |
| 4 | 660MW/EMT/T-728/RFX-3000055910 | Work Contract for repairing and rewinding of Submersible Pump Motors as and when required basis at 3x660MW, KTPS, Koradi. | Rs. 12,421.00 Rs. 892,158.00 |
| 5 | 660MW/C&I/T-729/RFX-3000055946 | Procurement of O2 Analyser Complete assembly at 3X660MW, Koradi TPS. | Rs. 47,961.00 Rs. 4,446,100.00 |
| 6 | 210MW/CHP/T-730/RFX-3000055990 | Procurement of Essential Fluid Coupling FC-20 required for important Conveyor Drive system at CHP 210MW, KTPS, Koradi | Rs. 6,345.00 Rs. 284,500.00 |

VENDORS ARE REQUESTED TO REGISTER THEIR FIRMS FOR e-TENDERING. FOR MORE DETAILS LOG ON TO WEBSITE. FOR ANY QUERIES CONTACT: EXECUTIVE ENGINEER (PURCHASE), KTPS, KORADI, NAGPUR. MOBILE NO. : +91-8411958622, E-MAIL ID: eeppurchasekoradi@mahagenco.in

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CHIEF ENGINEER (O&M)
MAHAGENCO, KTPS, KORADI

SOLARA
 Active Pharma Sciences

SOLARA ACTIVE PHARMA SCIENCES LIMITED
 CIN: L24230MH2017PLC291636
Registered Office: 201, Devavrata, Sector 17, Vashi, Navi Mumbai, 400 703
Tel: +91 22 27892942; **Fax:** +91 22 27892942

Corporate Office: Second Floor, Admin Block, No.27 Vandaloor Kelambakkam Road, Keelakkottaiyur Village, Melakkottaiyur (Post), Chennai 600 127. **Tel:** +91 44 47406200; **Fax:** +91 44 47406190; **Email:** investors@solara.co.in; **Website:** www.solara.co.in

NOTICE OF POSTAL BALLOT & E-VOTING

Members of Solara Active Pharma Sciences Limited ("the Company") are hereby informed that, pursuant to the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, and the latest one being General Circular No. 09/2024 dated September 19, 2024 (the "MCA Circulars") and any other applicable laws and regulations, the Company seeks approval by way of postal ballot in respect of the resolution as set out in the notice.

Members are hereby informed that, the company has on Thursday, March 20, 2025, sent postal ballot notice dated March 20, 2025 through electronic mode to the members of the Company whose names appeared on the Register of Members / List of beneficial owners as received from depositories i.e. Central Depository Services (India) Limited ("CDSL") and National Securities Depository Limited ("NSDL") as on Friday, March 14, 2025 ("Cut-off date") and who have registered their email address with the Company / Depositories, for seeking approval by postal ballot only through remote e-voting. **A person who is not a member as on Cut-off date, should treat the postal ballot notice for information purpose only.**

In terms of MCA circulars, the company will send postal ballot notice in electronic form only and the hard copy of Postal Ballot Notice along with Postal Ballot Forms and Pre-paid Business Reply Envelope will not be sent to the Members for the present Postal Ballot and Members are required to communicate their Assent or Dissent through the remote e-voting system only.

The Company has engaged the services of M/s. Central Depository Services (India) Limited ("CDSL") for the purpose of providing remote e-voting facility to all its members. Remote e-voting shall commence from Friday, March 21, 2025

